

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1521 of 2017

Bir Bahadur Singh ... Petitioner
Versus
The State of Jharkhand through Vigilance Department
... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. V. P. Singh, Sr. Adv.
For the ACB : Mr. T.N. Verma, Adv.

06 / 09.07.2020

Heard the parties through Video Conferencing.

Learned senior counsel submits that the case has become infructuous as the trial has already been concluded, hence, he seeks permission of the court to withdraw this criminal miscellaneous petition.

Prayer is allowed.

Accordingly, this criminal miscellaneous petition is dismissed being infructuous.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-